

12.15 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (1) "In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Hindi Sahitya Sammelan Bill, 1962, which has been passed by the Rajya Sabha at its sitting held on the 19th March, 1962."
- (ii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 20th March, 1962, agreed without any amendment to the Goa, Daman and Diu (Administration) Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 14th March, 1962."
- (iii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 20th March, 1962, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Twelfth Amendment) Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 14th March, 1962".

12.16 hrs.

BILL PASSED BY RAJYA SABHA
LAID ON THE TABLE

Secretary: Sir, I lay on the Table of the House, the Hindi Sahitya Sammelan Bill, 1962, as passed by Rajya Sabha.

12.16½ hrs.

ESTIMATES COMMITTEE

HUNDRED AND FIFTY-SIXTH REPORT

Shri S.C. Samanta (Tamluk): I beg to present the Hundred and fifty-sixth Report of the Estimates Committee on the Ministry of Steel, Mines and Fuel-National Mineral Development Corporation Limited (Reports and Accounts).

12.17 hrs.

APOLOGY BY SHRI A.
RAGHAVAN, CORRESPONDENT OF THE
BLITZ

Mr. Speaker: The House will recall that I had informed the House on the 21st August, 1961, that I had cancelled the Lok Sabha Press Gallery Card and the Central Hall Pass issued to Shri A. Raghavan, the New Delhi Correspondent of the *Blitz* in pursuance of the decision of the House on the 19th August, 1961, adopting the Thirteenth Report of the Committee of Privileges on the *Blitz* case. The Committee had recommended that:

"the Lok Sabha Press Gallery Card and the Central Hall Pass issued to him be cancelled and be not issued again till he tenders to the House a full and adequate apology."

I have now received the following letter of apology, dated the 16th March, 1962, from Shri A. Raghavan:

"On the 19th August 1961, Lok Sabha adopted a motion agreeing with the 13th Report of the Committee of Privileges presented to the House on the 11th August.

The hon. Speaker and the House will be pleased to remember that the 13th Report of the committee of Privileges had re-